

**GOVERNMENT OF INDIA  
SOCIAL JUSTICE AND EMPOWERMENT  
LOK SABHA**

UNSTARRED QUESTION NO:3605  
ANSWERED ON:05.08.2014  
DISTRICT DISABILITY REHABILITATION CENTRES  
Godse Shri Hemant Tukaram;Karandlaje Km. Shobha

**Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:**

- (a) the details of District Disability Rehabilitation Centres (DDRCs) functioning in the country at present;
- (b) whether the Government has received proposals from the States for setting up of DDRCs in the districts where such centres have not been set up so far;
- (c) if so, the details thereof during each of the last three years and the current year, State-wise particularly Maharashtra;
- (d) the present status of each proposal, State-wise;
- (e) whether the Government provides funds for implementation of DDRC scheme for the overall rehabilitation of physically/mentally challenged persons at district level in the country; and
- (f) if so, the details thereof along with the funds allocated and utilized in each DDRC during the said period?

**Answer**

MINISTER OF STATE FOR SOCIAL JUSTICE AND EMPOWERMENT (SHRI SUDARSHAN BHAGAT)

(a): 199 Districts with high percentage of persons with disabilities were identified for setting up of District Disability Rehabilitation Centres (DDRCs) prior to the year 2010-11. However, in the year 2010-11, 100 more districts and in the year 2012-13, 15 more districts (including 4 approved earlier) having high incidence of Japanese Encephalitis/Acute Encephalitis Syndrome, were also approved for setting up of DDRCs. Out of a total of 310 approved Districts, funds for setting up of DDRCs in 245 Districts have been released so far. A Statement indicating State wise details of these DDRCs is at Annexure-I.

(b) to (d): On receipt of complete proposal from States/UTs, 21 DDRCs were set up in 2010-11, 12 in 2011-12, 4 in 2012-13, and 24 in 2013-14. Proposals from 42 Districts were received with deficiencies in documents during the last 3 years. In each such case detailed letter has been sent to State Government/District Administration for furnishing information/documents/ clarification. A Statement indicating details of proposals received during the last 3 years and the current year and the present status of the proposals is at Annexure II. Proposals in respect of the remaining 23 Districts have not been received from the concerned States/UTs.

(e) & (f): DDRCs are set up to provide comprehensive services to the persons with disabilities at the grass root level. Each DDRC may have a maximum of 10 staff members, having specified qualifications, who are paid fixed honorarium as per prescribed norms. Funds are provided for payment of honorarium to staff members, contingencies, and purchase of equipment (initially). Subsequent release of funds is made only after submission of Utilization Certificate and the audited accounts by the DDRC in respect of previous releases. A Statement indicating funds released to DDRCs during the last 3 years and the current year is at Annexure-III.